

**GOVERNMENT OF INDIA  
SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2954

ANSWERED ON:11.05.2006

INCLUSION OF CASTES IN LIST OF SCS

Barad Shri Jashubhai Dhanabhai;Meghwal Shri Kailash;Reddy Shri Karunakara G.

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) the criteria/procedure adopted to include new castes in the list of Scheduled Castes;
- (b) whether the Union Government has received some proposals/requests from State Governments/Union Territory Administrations for inclusion of certain castes/sub-castes in the list of Scheduled Castes;
- (c) if so, the details and names of castes/sub-castes thereof during the last one year, State/UT- wise;
- (d) the present status of each request/proposal, State/UT-wise;
- (e) the details of pending proposals in this regard alongwith the reasons therefor; and
- (f) the time by which the final decision is likely to be taken in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SMT. SUBBULAKSHMI JAGADEESAN)

(a) Inclusion of communities is considered on the basis of fulfilling the criteria namely, `extreme social, educational and economic backwardness arising out of traditional practice of untouchability.` The proposals are processed as per approved modalities and finally a Bill is introduced in Lok Sabha.

(b), (c) ,(d) & (e) The State/Union Territory wise details are given below:- IOrissa:

1. Amata/ Amath,

2. Bajia,

3. Betra,

4. Bhina/ Tulabhina,

5. Chamara/ Chamara Ravidas, etc.

6. Chambhar,

7. Dhoba Baishnab, Rajak, Rajaka,

8. Jaggli/ Jagli,

9. Jayantara Pana, Jena Pano,  
etc.,

10.Kandra Baishnab, Kandara Baishnab,

11. Kalandi, Kalandi Baishnab, Kalindi Baishnab,

12.Kesuria., Kesuri,

13.Khatia,

14.Gokha Baishnab,

15.Khadal/Khodol/Khadola,

16. Kuduma, Kodma, Kodama,

17. Mehantar/ Mehentar,

18.Pana Baishnab, Pano Baishnab,

19.Buna Pano, Pana Tanti,

20.Poundra/ Pod,

21.Situra/ Sitra,

22.Bauri Baishnab and

23.Goudia Kela; Gaudia Kela.

These proposals have been referred to the Registrar General of India for obtaining their comments.

#### II.Bihar:

##### 1. Noniya:

The proposal has been returned to Government of Bihar for furnishing further justification in view of the comments of the Registrar General of India.

#### III. Uttar Pradesh:

##### 1. Kumhar (Prajapati):

The proposal has been returned to Government of Uttar Pradesh for furnishing complete information in support of proposal.

#### IV. Punjab :

1 Rai Sikh, Mahatam;

The proposal is in process as per approved modalities.

(f) it is not possible to indicate a time frame.